

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

In the matter of

Nitin Dhiman

..... Applicant

V/s

State of Punjab

..... Respondent

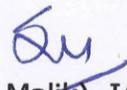
**Reply of Surabhi Malik, IAS, District Magistrate, Ludhiana on behalf of the
respondent no. 4.**

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Place: Ludhiana

Dated: 19.04.2023


 (Surabhi Malik), IAS,
 District Magistrate,
 Ludhiana



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(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

In the matter of

Nitin Dhiman

..... Applicant

V/s

State of Punjab

..... Respondent

Reply of Surabhi Malik, IAS, District Magistrate, Ludhiana on behalf of
the respondent no. 4 in compliance to order dated 24.1.2023.

RESPECTFULLY SHOWETH

- 1) That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply on behalf of respondent No 4.
- 2) That briefly stated, the applicant Mr. Nitin Dhiman resident of 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana has filed petition before the Hon'ble National Green Tribunal alleging the pollution of Budha Nallah, river Sutlej and groundwater.

The Hon'ble National Green Tribunal vide order dated 26.4.2022 has constituted a Joint Committee comprising of Central Pollution Control Board, State Pollution Control Board and Municipal Corporation, Ludhiana and called a report from the Committee. The Joint Committee has filed report before the Hon'ble National Green Tribunal in compliance of order dated 26.4.2022. A copy of the report is enclosed herewith as **Annexure R 4/1** for kind perusal.



- 3) That in view of the averments made in the application and the observations and recommendations made by the Joint Committee in its report, the Hon'ble National Green Tribunal was pleased to call response of the respondents i.e. the State of Punjab through Chief Secretary, Punjab; State Pollution Control Board; Municipal Corporation Ludhiana and District Magistrate, Ludhiana by passing an order dated 10.10.2022. In compliance to order dated 10.10.2022, a consolidated reply was filed by the Senior Environment Engineer on behalf

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of respondent no 1 to 4, however, vide order dated 24.1.2023, the Hon'ble Tribunal had issued directions for separate replies of the respondents. The present separate reply on behalf of respondent no 4 is being filed in compliance to order dated 24.1.2023.

4) That as per report of Joint Committee and information gathered from Punjab Pollution Control Board, it is respectfully submitted that

- i) About 300 dyeing units are operating in the area of Ludhiana District, out of which about 252 units fall in the catchment area of Budha Nallah, which originates in village Koom Kalan of District Ludhiana and runs parallel to River Sutlej on its south till Budha Nallah joins River Sutlej at Village Walipur Kalan.
- ii) For the treatment of wastewater of the dyeing industries, 03 Common Effluent Treatment Plants (CETPs) of total capacity 105 MLD have been installed at Ludhiana by the Special Purpose Vehicles (SPVs).
- iii) That apart from the above mentioned 198 dyeing units, about 54 dyeing units are such which could not join the CETPs due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 units are of large scale category, 16 units are of small category scattered at different places and 26 units are situated at Industrial Area-A. All these 54 dyeing units are having their own captive effluent treatment plants for the treatment of wastewater and discharge their treated wastewater into public sewer for which standards have been laid down by the MOEF&CC, Government of India.
- iv) That after the installation and commissioning of CETPs for the wastewater treatment of dyeing industries, the domestic and industrial effluent of these industries stands segregated from the domestic sewerage of Ludhiana city. However the treated wastewater of 54 dyeing units which are having captive effluent treatment plants is being discharged and further treated in Sewage Treatment Plants installed by Municipal Corporation, Ludhiana for domestic sewage.
- v) That the three Common Effluent Treatment Plants (CETPs) are being monitored on monthly basis by the Punjab Pollution Control Board and recently the effluent samples of the CETP 50 MLD and 40 MLD were collected by the officers of the Board in the month of February, 2023 and whereas the effluent sample of CETP 15 MLD were collected in the month of January, 2023. The analysis results of the samples collected by the Board officers reveals as under:



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- a) The CETP of 50 MLD capacity was found to be achieving the prescribed standards of MOEF&CC, Government of India except the parameter of TDS only.
- b) The CETP of 40 MLD capacity was found to be achieving the prescribed standards of MOEF&CC, Government of India except the parameters of TDS and BDO only.
- c) The CETP of 15 MLD CETP was found to be not complying with the standards of MOEF&CC, Government of India.
- vi) That the Punjab Pollution Control Board has directed the CETP 50 MLD, CETP 40 MLD and 15 MLD CETP to achieve the stringent standard as prescribed in the DPR submitted by the SPVs. The Punjab Pollution Control Board has taken several meetings with CETP 50 MLD and CETP 40 MLD to explore the possibility for utilizing the treated effluent onto land for plantation and irrigation.

The third CETP of 15 MLD capacity at Bahadurke Road is not meeting with the standards prescribed by MoEF&CC, Government of India. The respondent Board is regularly pursuing with the SPV, Bahadurke Textile and Knitwear Association (BKTKA) of CETP 15 MLD for proper and adequate operation of the CETP. After regular persuasion by the respondent Board the SPV has added the Diffused Air Floatation (DAF) system alongwith the existing components of CETP, having total cost of about 2.5 crores, to improve the quality of treated effluent.

Apart from the above, the Punjab Pollution Control Board has also imposed Environmental Compensation of Rs. 77,62,500/- upon M/s Bahadurke Textile and Knitwear Association, 15 MLD CETP for violation of environmental norms.

- 5) That the undersigned as Chairperson of District Environment Committee is regularly reviewing the implementation of District Environment Plan and action plan for clean river Sutlej with all the stakeholder departments. The undersigned is already ensuring the coordination among the different stakeholder departments viz Punjab Pollution Control Board, Sewarage Board, Soil and water conservation, Municipal Corporation, Ludhiana and Industries Department etc. to achieve the objectives enshrined in the action plan for clean river sutlej. The last meeting of District Environment Committee was held on 02.02.2023 wherein agenda regarding industrial waste water management was discussed in detail and necessary instructions was passed to



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the concerned departments. A copy of the proceedings of the meeting is enclosed herewith as **Annexure R 4/2**.

- 6) That it is respectfully submitted that District Administration and all the stakeholder departments are already seized of the matter relating to the prevention and control of pollution in Budha Nallah and River Sutlej.
- 7) That in view of the submissions made herein above, the application filed by Mr. Nitin Dhiman does not require any further consideration and is liable to be disposed off accordingly by this Hon'ble Tribunal. That any instruction passed by this Hon'ble Tribunal to the undersigned shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application no. 225 of 2022 may kindly be disposed of with appropriate orders.

Submitted by

SM

(Surabhi Malik, IAS)
District Magistrate, Ludhiana

Date: 19.04.2023

Place: LUDHIANA

Verification

Verified that the contents of para no.1 to 7 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

SM

(Surabhi Malik, IAS)
District Magistrate, Ludhiana

Date: 19.04.2023

Place: LUDHIANA



Attested

gsh
Executive Magistrate
LUDHIANA
(GURJINDER SINGH)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Ph:- 0161-2670141

E-Mail: seezo2ldhppcb@yahoo.com

No. PPCB/SEE/ZO-2/LDH/2022/.....SPL-I

Dated09/10/2022

To

The Registrar,
National Green Tribunal,
New Delhi

Sub:-

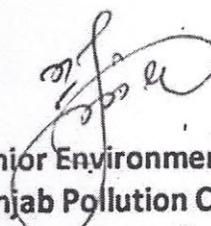
Hon'ble National Green Tribunal Order dated 26.04.2022 in OA no 225 / 2022 in the matter of Nitin Dhiman Vs. State of Punjab.

In reference to above, It is intimated that Hon'ble NGT vide its order dated 26.04.2022 in OA no 225 / 2022 in the matter of Nitin Dhiman Vs. State of Punjab has directed as under:-

"In view of the allegations made in the present letter petition, we considered it appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and Municipal Corporation, Ludhiana. The state PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF."

In compliance of order dated 26.4.2022, the report of Joint Committee is submitted for consideration and appropriate orders of the Hon'ble National Green Tribunal please.

DA/ Report of Joint Committee


9/10/22
Senior Environmental Engineer
Punjab Pollution Control Board
Zonal Office-2 Ludhiana

Report of Joint Committee**Compliance of order dated 26.4.2022 passed by the Hon'ble National Green Tribunal in Original Application No. 225/2022 in the matter of "Nitin Dhiman Vs State of Punjab"****1.0 Brief Background**

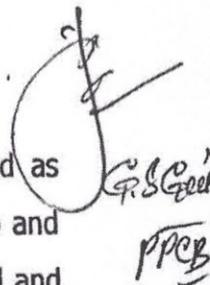
Mr. Nitin Dhiman resident of 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana has filed letter petition before the Hon'ble National Green Tribunal with the grievance that around 400 dyeing units are operating in Ludhiana district, consuming about 3 crore liters of ground water for washing and dyeing daily and discharging approximately 300 MLD chemical mixed untreated water directly in Buddha Nullah through local Municipal Sewerage which finally goes to River Satluj thereby causing dangerous diseases like cancer and skin problems.

It is mentioned in the letter petition that Ludhiana dyeing industry allegedly installed 3 CETP plants with the capacity of 105 MLD in different locations. MOEF & CC had issued the environment clearance for setting up of one CETP on the basis of Zero Liquid Discharge (ZLD) technology but said CETP has been installed without ZLD Technology. Other two CETPs are under construction for more than one decade. Around 125 dyeing units are situated in scattered area which do not have CETP.

It is further mentioned in the letter petition that Buddha Nullah originates in village Koom Kalan, Ludhiana and runs parallel to the Satluj River on its south till it joins it at Walipur Kalan. It used to be a fresh water channel with about 56 types of fish species prior to 1964 but now it is alleged to have been polluted to such an extent that it has no fish because of the high level toxicity in the water and, therefore, issue of very high pollution of river and ground water is involved.

Order passed by the Hon'ble National Green Tribunal

In view of the allegations made, the letter petition was treated as Original Application no. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and the Hon'ble National Green Tribunal considered it appropriate to have a factual and action taken report in the matter from a Joint Committee comprising of the Central


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Pollution Control Board, State PCB, Municipal Corporation, Ludhiana. The State PCB was declared to be the Nodal agency for coordination and compliance and a report from the Joint Committee was sought by the Hon'ble National Green Tribunal within two months via email. The relevant extract of the order dated 26.4.2022 passed in O.A No. 225 of 2022 is reproduced herein below:

"In view of the allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and Municipal Corporation, Ludhiana. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

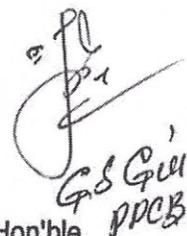
2.0 Scope of work of the Joint Committee:

The Joint Committee comprising of Central Pollution Control Board, Punjab Pollution Control Board and Municipal Corporation, Ludhiana has been asked to meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report has been sought from the Joint Committee by the Hon'ble National Green Tribunal vide order dated 26.4.2022 within 02 months via email @ judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

3.0 Action taken by the Joint Committee:

3.1 Interaction and Discussion

In compliance of order dated 26.04.2022 passed by the Hon'ble National Green Tribunal, the meeting of joint committee was held on 20/09/2022 at 10 AM in the Committee Room of Punjab Pollution Control Board, Phase-5, Focal


G.S. Gill
PPCB.

Point Ludhiana to deliberate that matter. The following members were present in the meeting:

- a) Sh. G.S. Gill, Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana
- b) Sh. J.P Meena, Scientist-D, Regional Directorate, Central Pollution Control Board, Chandigarh.
- c) Sh. Ravinder Garg, Superintending Engineer, Municipal Corporation, Ludhiana.

The officer of the Punjab Pollution Control Board apprised about the background of the case and stated that about 300 dyeing units are operating in the area of Ludhiana District, out of which about 252 units fall in the catchment area of Budha Nallah, which originates in village Koom Kalan of District Ludhiana and runs parallel to River Sutlej on its south till Budha Nallah joins River Sutlej at Village Walipur Kalan.

The officer of the Board further stated that for the treatment of wastewater of the dyeing industries, 03 Common Effluent Treatment Plants (CETPs) of total capacity 105 MLD have been installed at Ludhiana. The details regarding dyeing cluster, capacity of CETP, site of installation, technology and existing member units are given herein below:

S.No.	Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of installation	Based on Technology	Existing Member Units	Disposal of treated wastewater
1	Bahadurke Road	15 MLD	Bahadurke Road	SBR	32	Budha Nallah
2	Tajpur Road	50 MLD	Tajpur Road	SBR	103	Budha Nallah
3	Focal Point	40 MLD	Tajpur Road	SBR	63	Budha Nallah
Total	03	105 MLD	03	-	198	

G.S. Gill
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It is further brought out on record that apart from the above mentioned 198 dyeing units, about 54 dyeing units are such which could not join the

CETPs due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 units are of large scale category, 16 units are of small category scattered at different places at 26 units are situated at Industrial Area-A. All these 54 dyeing units are having their own captive effluent treatment plants for the treatment of wastewater and discharge their treated wastewater into public sewer.

The officer of the Municipal Corporation, Ludhiana stated that after the installation and commissioning of CETPs for the wastewater treatment of dyeing industries, the domestic and industrial effluent of these industries stands segregated from the domestic sewerage of Ludhiana city. However the treated wastewater of 54 dyeing units which are having captive effluent treatment plants is being discharged and further treated in Sewage Treatment Plants installed by Municipal Corporation, Ludhiana for domestic sewage. One Sewage Treatment Plant of 225 MLD is being installed at Tajpur Road, Jamalpur Ludhiana and one additional STP of 60 MLD capacity is being installed at Balloke, Ludhiana. The detail of the existing and proposed Sewage Treatment Plants is given below:

Existing STPs

S.No.	Name of Sewage Treatment Plant (STP)	Capacity (MLD)	Based Technology on	Disposal of treated wastewater
1	Balloke	105	SBR	Budha Nallah
2	Balloke	152	UASB	Budha Nallah
3	Bhattian	50	SBR	River Sutlej
4	Bhattian	111	UASB	River Sutlej
5	Jamalpur	48	UASB	Budha Nallah
Total	05	466	48 MLD STP is defunct, total operating capacity 418 MLD.	

Proposed STPs

S.No.	Name of Sewage Treatment Plant (STP)	Capacity (MLD)	Based Technology on	Proposed Disposal of treated wastewater
1	Balloke	60	SBR	Budha Nallah
2	Jamalpur	225	SBR	Budha Nallah
Total	02	285		

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4.0 Action taken by Punjab Pollution Control Board during last six months against the defaulter Dyeing industries located in Ludhiana

The officer of the Board brought out that the Punjab Pollution Control Board is regularly monitoring the working and operation of all type of industries including the dyeing industries situated in the area of Ludhiana from time to time. During the last 6 months, 29 dyeing units in the catchment area of Budha Nallah, which are not connected to any CETP have been visited. Out of the said 29 units, 12 units were found to be violating the environmental norms and accordingly show causes notices have been issued. 02 number industries were issued with directions for closure, Environmental Compensation is being imposed on 1 number industry and Bank Guarantee of Rs. 1.50 Lac has been imposed on another industry for causing pollution in the area. Bank Guarantee of Rs. 3.00 Lacs of one industry has been encashed by the Board. The remaining industries had minor violations and have been issued advisory.

5.0 Compliance status of the working and operation of CETPs.

Three CETPs have been installed for treatment of wastewater of the dyeing clusters located at Bahadurke Road 15 MLD, Focal Point CETP 40 MLD and Tajpur Road 50 MLD. Total 198 member units are connected to these CETPs. All the CETPs are in operation and discharge their treated wastewater into Budda Nallah. An Evaluation Committee was constituted by the Ministry of Environment, Forest & Climate Change vide Office Order No. Q-15017-17-2017-CPW dated August 9, 2021 for post commissioning performance assessment of the two Common Effluent Treatment Plants (CETPs) viz. 50 MLD CETP by M/s Punjab Dyers Association (Tajpur Road Module), Ludhiana and 40 MLD CETP by M/s Punjab Dyers Association (Focal Point Module) Ludhiana, both partially funded by MoEF&CC. Whereas 15 MLD CETP located at Bahadurke Road, Ludhiana was jointly inspected by CPCB, RD, Chandigarh and PPCB officers on 26/07/2022 for compliance verification of the said CETPs. The samples collected from the CETPs were analyzed at the Head Office Laboratory of the CPCB at Delhi Laboratory. The details and overall compliance

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status of these CETPs are tabulated herein below:

Name of CETPs	Capacity utilization (MLD)	Date of Inspection	No. of member units of CETP	Commissioning of CETPs	Technology of CETPs	Status OP/Non-OP	Status of compliance (as on date)	Final disposal of CETPs
CETP 40 MLD (Focal Point Module) Tajpur Road Ludhiana	30	04/08/22	33	January, 2022	SBR	OP	Non compliance	Budha Nallah
CETP 50 MLD (Tajpur Module) Ludhiana	48	04/08/22	110	31/03/22	SBR	OP	Non-compliance	Budha Nallah
CETP, 15 MLD, Bahadur Ke Road, Ludhiana	13	26/07/22	36	December, 2019	SBR	OP	Non-compliance	Budha Nallah

6.0 Action taken against the CETPs by the Board

The officer of the Board brought out that the Punjab Pollution Control Board is regularly monitoring the working and operation of all the CETPs at Ludhiana from time to time. After evaluating the performance of the Common Effluent Treatment Plants, it has been observed that all the CETPs were not meeting with the stringent environment norms in respect of BOD. It is pertinent to mention here that though the two CETPs of capacity 40 and 50 MLD are meeting with the environmental norms in respect of parameter BOD @ 30 mg/l as prescribed by MoEF, but are not complying with the stringent standard of BOD @ 10 mg/l as prescribed by the PPCB for the CETPs. The Punjab Pollution Control Board had sealed 50 % machinery of 65 dyeing units of 50 MLD CETP, out of total 103 dyeing units, to regulate the quantum of effluent to CETP. The Punjab Pollution Control Board has also directed CETP 50 MLD and CETP 40 MLD to achieve the prescribed stringent standard by 30.11.2022. The Punjab Pollution Control Board has taken

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several meetings with CETP 50 MLD and 40 MLD to explore the possibility for utilizing the treated effluent onto land for plantation and irrigation and directed the SPVs of these CETPs to submit feasibility report in this regard.

The third CETP of 15 MLD capacity at Bahadurke Road is not meeting with the standards prescribed by MoEF and Punjab Pollution Control Board. The Board has imposed Environmental Compensation of Rs. 77,62,500/- upon M/s Bahadurke Textile and Knitwear Association, 15 MLD CETP for violation of environmental norms and damage to environment for polluting the water of Budha Nallah and River Sutlej.

7.0 Overall Status of the STPs in Ludhiana

The officer of the Punjab Pollution Control Board brought out that the Punjab Pollution Control Board is regularly monitoring the working and operation of all the STPs at Ludhiana from time to time. All the Sewage Treatment Plants at Ludhiana were under the technical maintenance and re-habilitation by the Municipal Corporation, Ludhiana. Necessary action against Municipal Corporation, Ludhiana is under consideration of the Board.

8.0 Opportunity of hearing extended to the applicant Sh. Nitin Dhiman.

The Senior Environmental Engineer, Zonal Office-II, Ludhiana vide letter no. 6035 dated 28.9.2022 has extended an opportunity of personal hearing to the applicant Sh. Nitin Dhiman on 30.9.2022, keeping in view the order passed by the Hon'ble National Green Tribunal in O.A No. 225 of 2022. A copy of letter dated 28.09.2022 is enclosed as **Annexure-A**. The applicant Sh. Nitin Dhiman has submitted a letter dated 30.9.2022 addressed to the Chairman, Punjab Pollution Control Board, demanding some documents as mentioned in the letter. The points mentioned in the letter have been discussed in the report above and a copy of the letter dated 30.9.2022 is enclosed herewith as **Annexure-B**.

9.0 Observations of the Joint Committee.

The Joint Committee members have examined the entire case and also gone through the grievance of the applicant Sh. Nitin Dhiman. The grievances of the applicant were found to be not factually correct, in view of the facts and figures

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presented by the Board. The applicant has alleged that around 400 dyeing units are operating in Ludhiana city, consuming 3 crore liters of ground water for washing and dyeing daily and discharging approximately 300 MLD chemical mixed untreated water directly in Budha Nallah through municipal sewer. However, upon examination, it has been observed that about 300 dyeing units are operating in the area of Ludhiana District, out of which 252 units fall in catchment area of Budha Nallah. 198 Dyeing unit members have joined the three CETPs installed and commissioned in Ludhiana. The three CETPs are having the total capacity to treat the wastewater of 105 MLD. It is pertinent to mention here that against the total capacity to treat the wastewater of 105 MLD, the CETPs are receiving the total trade effluent of about 93-94 MLD. 54 dyeing units, which could not join the CETPs are having their own captive treatment plants and are discharging about 25 MLD of treated wastewater into municipal sewer which further leads to Budha Nallah. The details have already been given in paragraph 3.0 of the report above. It is pertinent to mention here that the remaining dyeing industries fall outside the catchment area of Budha Nallah and are discharging their treated effluent onto land for plantation or are having the arrangement of Zero Liquid Discharge.

The second grievance of the applicant has also been examined by the joint committee wherein it is alleged that MoEF&CC had issued the Environmental Clearance for setting up of one CETP on the basis of Zero Liquid Discharge (ZLD) technology but said CETP has been installed without ZLD technology. Upon examination of the grievance, it is observed that in the first instance, the Environmental Clearance for 117 MLD was issued by the Ministry of Environment and Forest to Punjab Dyers Association on 03.05.2013 and Environmental Clearance for 15 MLD CETP was issued by MoEF to M/s Bahadurke Textile and Knitwear Association Ltd. on 08.12.2014. The MoEF&CC has imposed a condition in the Environmental Clearance granted to M/s Bahadurke Textile and Knitwear Association Ltd. dated 08.12.2014 that the proponent shall maintain zero discharge. A copy of letter dated 08.12.2014 vide which Environmental Clearance was granted by the MoEF to M/s Bahadurke Textile and Knitwear Association Ltd. is enclosed herewith as **Annexure-C**. However, vide another letter dated 18.03.2016, the Government of India, Ministry of Environment, Forest and Climate Change while examining the new

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G. S. Singh
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proposal of CETP has recommended and approved the proposal of M/s Bahadurke Textile and Knitwear Association Ltd. to initiate the CETP based on conventional treatment system in Phase-1 with adoption of ZLD in Phase-2, for which the Association will apply to the MoEF&CC at a later stage as an up-gradation case. A copy of letter dated 18.03.2016 issued by the Government of India, Ministry of Environment, Forest and Climate Change to M/s Bahadurke Textile and Knitwear Association Ltd. is enclosed herewith as **Annexure-D**.

The joint committee further observed that the Punjab Pollution Control Board is regularly monitoring the working and operation of all type of industries including the dyeing industries, Common Effluent Treatment Plants, STPs from time to time and are taking appropriate action against the default. In this regard, details have already been recorded in paragraph 4.0, 5.0, 6.0 and 7.0 of the report above.

10.0 Recommendations of the Joint Committee.

The joint committee after going through the detail of the case, give the following recommendations:

- 10.01 As per the term & condition of the approval of the proposal for 15 MLD CETP by MoEF&CC, M/s Bahadurke Textile and Knitwear Association Ltd. shall undertake implementation of the second phase of the proposal to achieve Zero Liquid Discharge and shall submit the complete proposal along with timelines for necessary approval from MoEF&CC within three months.**
- 10.02 As the CETPs of capacity 40 MLD and 50 MLD have now been installed by M/s Punjab Dyers Association; as a next step, the SPVs shall explore the possibility for utilizing the treated effluent onto land for plantation and irrigation and submit the complete proposal alongwith timelines, within 03 months.**

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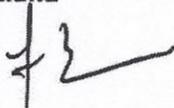
10.03 The Department of Local Government, Punjab shall provide necessary facilitation to the Municipal Corporation, Ludhiana, so as to complete the installation of STP 225 MLD at Jamalpur and STP 60 MLD at Balloke alongwith rehabilitation of existing STPs as per the timelines.

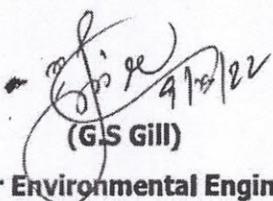
10.04 Government of Punjab shall issue necessary directions to Water Resources Department and Department of Soil & Water Conservation to explore the possibility and submit the complete time bound plan within 06 months for utilizing the treated wastewater of STPs for the purpose of irrigation and plantation, so that there shall be zero liquid discharge in the Budha Nallah.

The joint committee hereby submits the report in compliance to order dated 26.04.2022 (O.A. no. 225 of 2022) for consideration and appropriate orders of the Hon'ble National Green Tribunal.

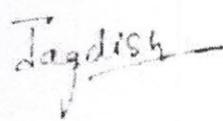

(Ravinder Garg)

Superintending Engineer,
Municipal Corporation,
Ludhiana


Rajinder Singh
SE, MCL, LDH


(G.S Gill)

Senior Environmental Engineer,
Zonal Office, Ludhiana
Punjab Pollution Control Board


(J.P Meena)

Scientist-D
Regional Directorate,
Central Pollution Control Board

Proceedings of the meeting of District Environment Committee held on 2.2.2023 at 4:00 PM at Bachat Bhawan, Ludhiana under the Chairmanship of Additional Deputy Commissioner (D), Ludhiana.

At the outset the Environmental Engineer, Punjab Pollution Control Board, Ludhiana welcome all the participants of the different departments and local bodies. The list of the participants is attached herewith. The Chairman pointed out absence of the District Development and Panchayat Officer, Ludhiana in the meeting. He even did not attend the last two meetings nor submitted any progress report to the activities contained in DEP. It was viewed very seriously. He asked to issue show cause notice to him. Further in the present meeting no representative from Police Department, DFSC, PSIEC, Labor Department, Health Department, Director of Factories, Department of water resources, GLADA and Drainage Department were present neither they submitted their information/progress report. He asked to issue show cause notice to them also. The agenda of the meeting was discussed in detail and decisions were taken as per the following pages.

4. INDUSTRIAL WASTE WATER MANAGEMENT

(a) Current Status related to Industrial Waste water Management

Number of Red, Orange, Green and White industries in the District	Red Category unit = 2396, Orange Category unit = 2026, Green Category unit = 706 and White Category unit = 21	The Chairman directed the PPCB to give the numbers of industrial units discharging their trade effluent along with status of provision of effluent in plants by them. Status of thereof each CETP also be given separately along-with their capacity and number of industrial units connected with them. The details of monitoring by way of inspection and sampling also be given along-with compliance status.
No. of Industries discharging wastewater (generating trade effluent)	2369 i. No. of industries installed captive ETP = 548, ii. No. of industries joined CETP =1409 iii. No. of industries joined Re-processor =412	The Chairman directed the PPCB to report the status of 100% identification of water polluting industries in the district.
Status of Water Consent	<ul style="list-style-type: none"> Regular activity Total no. of industries requiring consent to operate under Water Act, 1974 as on 31.08.2022 Red = 2396 Orange =2026 Green=706 Total no. of units having consent as on 31.08.2022 Red = 2024 Orange =1704 Green=532 Timeline for grant of consents to the balance units not having valid consent. Red = 31.03.2023 Orange = 30.06.2023 Green= 30.09.2023 	The Chairman directed the PPCB to submit latest status of water consent by the industrial units in the District before the next meeting.

Total Quantity of industrial wastewater generated	144.85 MLD	The Chairman directed the PPCB to submit latest status before the next meeting
Quantity of treated industrial wastewater discharged into Nalas / Rivers	135 MLD	The Chairman directed the PPCB to submit latest status before the next meeting
Common Effluent Treatment Facilities	Installed =4 (CETP, Bhadurke road = 15 MLD & M/s JBR Technology, Focal point = 0.5 MLD, CETP, Tajpur Road, Module = 50 MLD & CETP, Focal Point, Module =40 MLD)	The Chairman directed the PPCB to submit latest status of compliance of environmental norms by CETPs before the next meeting.

(b) Identification of gaps and action plan for industrial wastewater:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan	Status as on 31.1.2023.	Decision taken during the meeting
1.	Compliance to discharge norms by Industries	Necessary action is being taken against the industries not meeting the standards.	PPCB	Regular activity	Regular activity	The Chairman directed the PPCB to submit latest status of compliance of environmental norms before the next meeting.
2.	Complaint redressal system	Online compliant system already developed and web link is https://connect.punjab.gov.in/grievance/save	PPCB	Activity completed	Activity completed	The Compliance was noted
3.	CETP for cluster of Dyeing Industries of Ludhiana	Completed. 100 % work completed. 100 % work completed.	PPCB	<ul style="list-style-type: none"> • CETP 15 MLD = Commissioned. • CETP 40 MLD = Installed • CETP 50 MLD = Installed 	Activity completed	The Chairman directed the PPCB to submit latest status of compliance of environmental norms by each CETP before the next

						meeting.
4.	Shifting of small scale scattered dyeing units in Ludhiana	<ul style="list-style-type: none"> Various Industrial plots from time to time are put up on e-auction by PSIEC for shifting of Industry to 15 acre pocket Tajpur Road Ludhiana. The small scale scattered dyeing units are being directed either to shift to CETP compatible area or to upgrade its ETP as per the ZLD technology. Further action is under process. 	PSIEC	Time Target: 31.10.2023 (Except the unit adopted the ZLD)	Consent to operate of all the scattered dyeing units have been curtailed upto 31.03.2023 with directions to either adopt ZLD technology or to shift the unit.	The Chairman directed the PPCB to submit latest status of compliance before the next meeting.
5.	Construction of Slaughter house and Caracass plant a. Modernization of existing slaughter house located at Ludhiana	<ul style="list-style-type: none"> The work of slaughter house has been completed and is working. 	Municipal Corporation, Ludhiana	Work completed	Activity completed	The Chairman directed MCL report operational status of the slaughter house and carcass plant. He directed PPCB to report monitoring results of ETPs of them before the next meeting.
	b. Rendering Plant	<ul style="list-style-type: none"> Tenders already floated. 	MCL	Time Target: 31.12.2022	Same Status	The Chairman directed MCL to ensure completion of work by the target date of 28.2.2023 and report before the next meeting.
	c. Installation of Caracass utilization plant.	<ul style="list-style-type: none"> The work has been completed. 	MCL	Installed	Activity completed	The Chairman directed MCL to report operational status of the carcass plant.

6.	Installation of Online Continuous Monitoring System by	Already installed.	PPCB	Already installed	Activity completed	The Chairman directed PPCB to report operational status of OCEMS and analysis results thereof.
	1. CETP for electroplating units					
	2. CETP 50 MLD for dyeing cluster at Tajpur Road, Ludhiana	CETP commissioned.	PPCB	Installed	Activity completed	The Chairman directed PPCB to report operational status of OCEMS and analysis results thereof.
	3. CETP 40 MLD for dyeing cluster at Focal Point, Ludhiana	CETP commissioned.	PPCB	Installed	Activity completed	The Chairman directed PPCB to report operational status of OCEMS and analysis results thereof.
	4. CETP 15 MLD for dyeing cluster at Bahadurke Road, Ludhiana	Installed	PPCB	OCEMS installed	Activity completed	The Chairman directed PPCB to report operational status of OCEMS and analysis results thereof.
	5. 17 categories of industries.	OCEMS already installed.	PPCB	OCEMS installed	Activity completed	The Chairman directed PPCB to report operational status of OCEMS and analysis results thereof.
6. Industries with discharge more than 50 KLD and not connected with any CETP.	<ul style="list-style-type: none"> Total units required OCEMS =53 OCEMS Installed =53 <p>The sealing of the closed boxes of OCEMS has been started.</p>	PPCB	Installed , Activity completed	Activity completed	The Chairman directed PPCB to give latest report on installation and operational status of OCEMS and analysis results thereof. Also of sealing of the closed boxes of OCEMS.	

	<ul style="list-style-type: none"> Sealing of closed boxes of OCEMS 					
7.	Installation of Electromagnetic flow meters at inlet and outlet of ETP.	The most of the industry have already installed the EMF meters. The rest of the unit will be directed to provide the same within this period.	PPCB	30.09.2022	Activity completed	The Chairman directed PPCB to give latest report on installation and operational status of EMF meters at inlet and outlet of ETPs.
8.	Inspection of units to check compliance	Inspection already being made	PPCB	Regular activity	Regular activity	The Chairman directed PPCB to give numbers of water polluting industries and numbers of units checked in last six months and action taken against the defaulters.

5. MINING ACTIVITY MANAGEMENT PLAN

(a) Current Status related to Mining Activity Management

Details of Data Requirement	Existing Mining operations	Decision taken during the meeting.
Type of Mining Activity	Sand Mining	The Chairman directed mining department to update the data given in pre-column.
No of licenced Mining operations in the District	12	
% Area covered under mining in the District	0.024	
Area of Sand Mining	0.9349 Sq Km	

The Chairman noted that the progress made by the departments to the activities concerned there to is low. Some sewage treatment plants are not in operation. The Executive Officers of the concerned MCs have expressed their problems in properly operating and maintaining the same. As such the Additional Deputy Commissioner (UD), Ludhiana shall resolve the problems in operation of the STPs and disposal arrangements by holding meeting with EOs of concerned MCs, PWSSB, GLADA and DSCO etc., immediately.

In the previous meeting, the PPCB was asked to check the compliance in respect of handling MSW by MCL and other ULBs at their sites and as well as STPs and disposal arrangements and report before the next meeting of the DEC but, no report has been received. They shall submit the said reports before every meeting of DEC and shall also update the data given in DEP.

It was observed that many problems in compliance of MSW Rules, 2016, operation of STPs and disposal arrangements for the sewage, single use plastic, carcass plants, etc., are required to be solved at local level. As such it is decided that the concerned Sub Divisional Magistrate shall hold meetings every month with the concerned departments to solve the same. The concerned area in-charge Assistant Environmental Engineer shall help him for the same.

He further directed all the departments to ensure the completion of the works related to them well within the timelines given in the District Environment Plan. They must ensure that the compliance/progress be submitted to Environmental Engineer, Punjab Pollution Control Board, Ludhiana on email of DEC i.e. decludhiana@gmail.com well within time before the next meeting to enable him to prepare the agenda for the next meeting accordingly.

The meeting ended with thanks to the Chair.

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